
(2021) 05 KL CK 0113

In the High Court Of Kerala

Case No : Writ Petition (C) No. 10515 Of 2021

Mansoor T.K

APPELLANT

Vs

Secretary, Regional Transport Authority And Ors

RESPONDENT

Date of Decision : 11-05-2021

Acts Referred:

Citation : (2021) 05 KL CK 0113

Hon'ble Judges : T.R Ravi, J

Bench : Single Bench

Advocate : M. Vanaja, P. Asha, B Unnikrishna Kaimal

Final Decision : Disposed Of

Judgement

1. Admit. The Government Pleader takes notice for the Respondent.
2. The prayer in the writ petition is for a direction to the respondent to consider and dispose of Ext.P2 request for revision of the timings of the petitioner's stage carriage. The petitioner is a regular stage carriage operator on the route Narikkuni-Kozhikode. The timings of the service was last issued on 24.1.2016. Since there had been introduction of several services after the issuance of timing for the petitioner's service and several permits had been surrendered, the petitioner submits that he had applied for revision of the timings of his service as per Ext.P2. The grievance of the petitioner is that his request is not being considered. Reliance is places on Ext.P3 judgment of this Court, rendered in similar circumstances.
3. Having considered the submissions made by the counsel for the petitioner and the Government Pleader, I am of the opinion that this writ petition can be disposed of with directions similar to those contained in Exhibit P3 judgment.

4. In the above circumstances, the respondent is directed to consider Ext.P2 representation and pass orders on the same after hearing the petitioner and other affected persons operating in the route, within a period of 6 weeks from the date of receipt of a certified copy of this judgment.

The writ petition is disposed of as above.